



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक ३३]

मंगळवार, ऑगस्ट १३, २०१३/श्रावण २२, शके १९३५

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ५६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Industrial Development (Amendment) Act, 2013 (Mah. Act No. XV of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XV OF 2013.

*(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 13th August 2013).*

An Act further to amend the Maharashtra Industrial Development Act, 1961.

Mah. WHEREAS it is expedient further to amend the Maharashtra Industrial  
III of Development Act, 1961, for the purposes hereinafter appearing ; it is hereby  
1962. enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Industrial Development Short title.  
(Amendment) Act, 2013.

Insertion of  
section  
43-1B in  
Mah. III of  
1962.

2. After section 43-1A of the Maharashtra Industrial Development Act, 1961, the following section shall be inserted, namely :—

Mah.  
III of  
1962.

Integrated  
industrial  
area.

“**43-1B.** Subject to the general or specific directions of the State Government, the Corporation may, by notification in the *Official Gazette*, notify any industrial area as the integrated industrial area, wherein the minimum sixty per cent. of the total area shall be used for the industrial development and the remaining, for the support activities including residential and commercial activities as per the prevalent Industrial Policy ; and upon such notification, the Corporation shall become the Special Planning Authority for such integrated industrial area under the Maharashtra Regional and Town Planning Act, 1966 and the development of such integrated industrial area shall be regulated in accordance with the plan proposals and the Development Control Regulations prepared by the Corporation and sanctioned by the State Government under the relevant provisions of the Maharashtra Regional and Town Planning Act, 1966.”.

Mah.  
XXXVII  
of  
1966.

Mah.  
XXXVII  
of  
1966.